

ask further questions. For that, they will have no material before them at all. It seems to me, therefore, appropriate,—in spite of the fact that it is possible that the report may be prejudiced, but due weight can be given to the fact—that the first thing to be done is—and that will be the right precedent also—that the State Government should be asked to investigate into this matter and submit their report. It is for the Privileges Committee to judge whether it is a biased report or whether it is a correct report.

SHRI ATAL BIHARI VAJPAYEE: The report of the State Government should come to the House. Then the house can discuss it and send it to the Privileges Committee.

MR. SPEAKER: I think, we should stick to one thing. Yesterday, we said that Mr. Manoharan should delete that portion and then we will see it. He has done it. Now, in spite of that, our minds are not very clear about it. I would also request Mr. Manoharan to stand by us. He will not lose anything by it. I will get the information from the State Government and come again before the House. It does not mean that our minds are prejudiced. We will deal with the privilege motion as we deal with other motions. I will come with the information before the House. I think, he will accept it. Hence I end the matter here. He will collect the information through the Home Ministry of Government of India. That is the normal practice that we have followed in the past. We will follow that.

13.50 hrs.

PAPERS LAID ON THE TABLE

INCOME-TAX (3RD AMDT.) RULES
EMERGENCY RISKS (GOODS) INSUR-
ANCE (3RD AMDT.) SCHEME ETC. AND
NOTIFICATIONS

THE MINISTER OF STATE IN

THE MINISTRY OF FINANCE
(SHRI K. R. GANESH): I beg to lay
on the Table—

(1) A copy of the Income-tax (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 573(E) in Gazette of India dated the 1st September, 1972, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-3616/72.]

(2) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 588(E) in Gazette of India dated the 11th September, 1972, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.

(3) A copy of the Emergency Risks (Understakings) Insurance (Third Amendment) Scheme, 1972 (Hindi and English version) published in Notification No. S.O. 589(E) in Gazette of India the 11th September, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-3700/72.]

(4) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1972, (Hindi and English versions) published in Notification No. G.S.R. 1015 in Gazette of India dated the 26th August, 1972, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3714/72.]

(5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises, and Salt Act, 1944:—

- (i) The Central Excise (Tenth Amendment) Rules, 1972 published in Notification No. G.S.R. 1319 in Gazette of India dated the 16th September, 1972.

[Shri K. R. Ganesh]

- (ii) The Central Excise (Eleventh Amendment) Rules, 1972, published in Notification No. G.S.R. 1819 in Gazette of India dated the 14th October, 1972.

[Placed in Library. See No. LT-3701/72.]

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1021 published in Gazette of India dated the 26th August, 1972.
- (ii) G.S.R. 1023 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 1082 published in Gazette of India dated the 2nd September, 1972.
- (iv) G.S.R. 415(E) published in Gazette of India dated the 23rd September, 1972, together with an explanatory memorandum.
- (v) G.S.R. 1157 published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.
- (vi) G.S.R. 1158 and 1159 published in Gazette of India dated the 23rd September, 1972 together with an explanatory memorandum.
- (vii) G.S.R. 1285 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.
- (viii) G.S.R. 1286 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.

[Placed in Library. See No. LT-8702/72.]

- (ix) G.S.R. 1354 published in Gazette of India dated the 28th October, 1972 together with an explanatory memorandum.

- (x) G.S.R. 456(E) published in Gazette of India dated the 1st November, 1972 together with an explanatory memorandum.

[Placed in Library. See No. LT-3714/72.]

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 390(E) published in Gazette of India dated the 25th August, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 1016 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 1018 and 1020 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 1019 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
- (v) G.S.R. 1079 published in Gazette of India dated the 2nd September, 1972 together with an explanatory memorandum.
- (vi) G.S.R. 1086 published in Gazette of India dated the 2nd September, 1972 together with an explanatory memorandum.
- (vii) G.S.R. 1081 published in Gazette of India dated the 2nd September, 1972 together with an explanatory memorandum.
- (viii) G.S.R. 1097 published in Gazette of India dated the 9th September, 1972 together

with an explanatory memorandum.

[Placed in Library. See No. LT-3701/72.]

NOTIFICATION UNDER INDUSTRIES DEVELOPMENT AND REGULATION ACT, 1951 AND ANNUAL REPORT OF THE CENTRAL SILK BOARD FOR 1971-72.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (i) S.O. 584(E) published in Gazette of India dated the 8th September, 1972 regarding management of the Rai Sahab Rakhchand Gopaldas Mohta Spinning and Weaving Mills Private Limited, Akola. [Placed in Library. See No. LT-3699/72.]

- (ii) S.O. 590(E) published in Gazette of India dated 12th September, 1972 regarding management of the Swadeshi Cotton and Flour Mills Ltd., Indore.

— [Placed in Library. See No. LT-3717/72.]

(2) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1971-72 under section 12A of the Central Silk Board Act, 1946. [Placed in Library. See No. LT-3696/72.]

CORRECTION OF ANSWER TO S.O. NO. 261 DATED 18TH AUGUST, 1972 RE. ARREARS OF DIRECT TAXES
13.51 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): It is found that certain factual inaccuracies have crept in the replies given to Supplementaries to Lok Sabha Starred Question No. 261 on 18th August, 1972. The statement made by me and the correct position is indicated below:—

STATEMENT MADE

CORRECT POSITION

- | | |
|---|---|
| <p>1. In reply to Supplementary by Shri C. K. Chaudrappan it was stated that there has been a progressive reduction in the arrears and this year alone we have collected about Rs. 61 crores.</p> | <p>In the financial year 1971-72 the reduction in gross arrears by way of adjustment, appeal effects and cash collection for income-tax amounted to Rs. 303.64 crores. This includes cash collection of Rs. 87 crores. The figure of Rs. 61 crores referred to by me relates to the reduction in the net arrears as on 31-3-72 (Rs. 438.60 crs.) as compared to the net arrears as on 31-3-71 (Rs. 499.68 crores)</p> |
| <p>2. In reply to a Supplementary by Shri Dinen Bhattacharyya about the arrears against big business houses it was stated that the arrears were Rs. 436 crores and that these Rs. 436 crores arrears would mean a couple of thousands of assessees.</p> | <p>The correct figure is Rs. 438 crores. The arrears of Rs. 438 crores were the net arrears due from assessees all over India. The actual number of assessees from whom the net arrears of Rs. 4 crores are outstanding is not known but the number would run into lacs.</p> |